



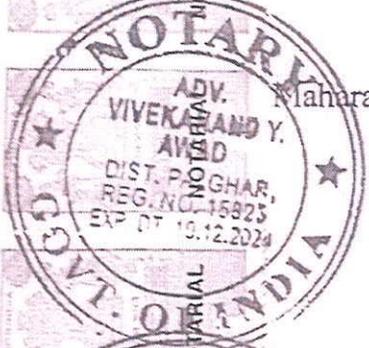
BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI

APPLICATION No. 64 of 2016 (WZ)



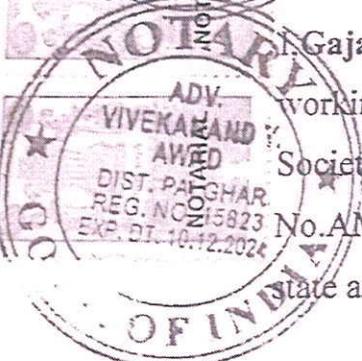
Khil Bhartiya Mangela Samaj Parishad Applicant

V/S.



Maharashtra Pollution Control Board & Ors Respondents

AFFIDAVIT OF COMPLIANCE FILED ON
BEHALF OF RESPONDENT NO. 3 (TEPS)



I, Gajanan Sahebrao Jadhav, Age-51 years, Occupation- Service, working as CETP-Manager managed by Tarapur Environment Protection Society [TEPS] i.e., the Respondent No.3 herein having office at Plot No. AM-29, MIDC-Tarapur, Dist-Palghar, do hereby solemnly affirm and state as under: -

I SAY THAT

1. This Hon'ble Tribunal, vide order dated 17.09.2020 was pleased to accept the Reports of the Expert Monitoring Committee dated 18.06.2020 and 27.07.2020 and issued directions for implementation of the said Committee Report, disposing of O.A. No. 64 of 2016 along



with summary disposal of M.A. No. 375 of 2017 and I.A. No. 93 of 2020 i.e. preliminary objections filed by TEPS.

2. That, TEPS had preferred a statutory appeal [Civil Appeal no. 3638 of 2020] before the Hon'ble Supreme Court. The Court, vide order dated 14.12.2020, was *inter alia* pleased to partially allow the said appeal and permit TEPS to file ground-wise objections to the report submitted by the Expert Committee specifically indicating the challenges, including the challenge to the quantum of compensation, subject to condition of payment of 30% of the penalty amount stated at Table No.103 in the Committee's Report, within a period of 30 days. Copy of the order dated 14.12.2020 passed by the Hon'ble Supreme Court in Civil Appeal no. 3638 of 2020 tagged with Civil Appeal no. 3756 of 2020 is being annexed herewith and marked as ANNEXURE 'A'
3. That, pursuant to the liberty granted, TEPS has already filed its statement of objection as part of annexure with Miscellaneous Application (MA – Filing No. 2704138006452020 and Regn No. 01 of 2021 filed as MA in disposed of case) on 29/12/2020, wherein necessary directions of this Hon'ble Tribunal are sought. The said MA is now tagged along with the main matter and listed for hearing.
4. That, TEPS had subsequently applied to the Hon'ble Supreme Court for extension of time to deposit the said amount and for directions in the form of clarification regarding authority with whom such amount is to be deposited, as the original order was silent on this aspect. The said directions were sought under Miscellaneous Application bearing No. 62 of 2021 filed in the said disposed of Civil Appeal no. 3638 of 2020. Hon'ble Supreme Court while partially allowing the said miscellaneous application, granted 30 days extension and also



directed TEPS to deposit the 30% compensation amount with the Authority established under Environment Relief Fund Scheme, 2008 as per Section 24 of the National Green Tribunal Act, 2010. Copy of the order dated 13.01.2021 passed by the Hon'ble Supreme Court in the said M.A. No. 62 of 2021 filed in Civil Appeal no. 3638 of 2020, which was tagged along with the M.A. No. 61 of 2021 filed by TIMA in Civil Appeal no. 3756 of 2020 is being annexed herewith and marked as ANNEXURE 'B'.

5. That, TEPS being a non-profit organisation was solely dependent on its member industries to collect the contributions from member industries to raise the funds to the tune of 30% compensation amount as directed, and was facing certain difficulties in achieving collection of the total amount in time granted. Despite the difficulties faced, TEPS was depositing the amounts in tranches with United India Insurance Company Ltd. (Chennai Head Office), which is established as a Fund Manager/ Authority under ERF Scheme, 2008 r/w. S.24 of the NGT Act, 2010. Till 03.03.2021 TEPS had deposited 10,90,00,000/- with the said Authority.
6. That, TEPS had therefore again approached Hon'ble Supreme Court of India in M.A. No. 380 of 2021 for further extension of time to deposit the amount. Hon'ble Supreme Court vide it's order dated 04.03.2021 was pleased to grant an extension of one week enabling TEPS to deposit the entire 30% compensation amount. Copy of the order dated 04.03.2021 passed by the Hon'ble Supreme Court in the said M.A. No. 380 of 2021 filed in Civil Appeal no. 3638 of 2020, is being annexed herewith and marked as ANNEXURE 'C'.
7. That as per the undertaking given before the Hon'ble Supreme Court, TEPS on the date of the hearing/ order, deposited Rs. 2,00,00,000/-



with the Authority. Further, as per the extension granted by the Court and 11th March 2021 being a bank/public holiday, the RTGS of the entire balance amount of Rs. 8,79,44,100/- was made by TEPS, immediately on the next day i.e. on 12.03.2021.



I say that copies of the receipts issued by United India Insurance Company, acting in its capacity as a Fund Manager / Authority under ERF Scheme, 2008 r/w. S. 24 of NGT Act, 2010, are being annexed herewith and marked as ANNEXURE 'D' to ANNEXURE 'J'.

9. I say that TEPS has thus deposited the entire 30% compensation amount of Rs. 21,69,44,100/- (Rupees Twenty One Crore Sixty Nine Lakh Forty Four Thousand and One Hundred) in accordance with direction (f) of the said order dated 14.12.2020 of the Hon'ble Supreme Court read with subsequent orders referred above pertaining to extension of time granted by the Hon'ble Supreme Court for depositing the money. TEPS has thereby fully complied with all the conditions put by the Hon'ble Apex Court, while allowing and enabling TEPS to present its detailed objections in respect of the Committee's Report dated 18.06.2020 and 27.07.2020, for consideration and adjudication of this Hon'ble Tribunal.
10. I say that to the best of my knowledge and information, Expert Committee has not filed any reply to the objections filed by TEPS in M.A. No. 01 of 2021 filed on 29.12.2020 in the main O.A. No. 64 of 2016, pending before this Hon'ble Tribunal.
11. I say that original Applicant namely Akhil Bharatiya Mangela Samaj Parishad has not filed any reply to the objections of TEPS within period of 15 days from date of service of statement of objection, as was stipulated under order dated 14.12.2020 of the Hon'ble Supreme

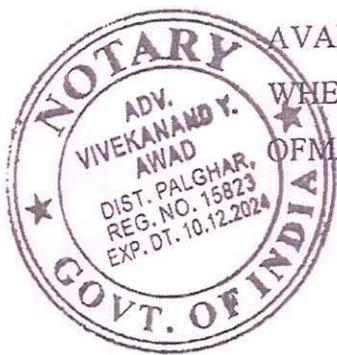


Court and no any formal request or application was made by the counsel appearing for said original Applicant to seek time to file their reply to the statement of objections.

12. I say that in addition to pursuing these legal remedies, TEPS is also simultaneously carrying out its own action plan for implementing various measures to improve treatment of the effluents at the CETPs it runs and manages at Tarapur MIDC. I say that TEPS has already placed on record an Affidavit dated 04.03.2021 in the present proceedings, regarding various measures and projects it has implemented.

13. I say that, TEPS has successfully commissioned 25 MLD out of 50 MLD new state of art CETP constructed by it, and the same is giving desired results and functioning to the satisfaction of the authorities. The old CETP is also being upgraded to improve the effluent treatment process and capacity.

WHATEVER STATED BY ME IN PARA 1 TO 13 HEREIN ABOVE IS TRUE AND CORRECT TO THE BEST OF MY KNOWLEDGE, INFORMATION AND BELIEF AND AS PER THE RECORDS AVAILABLE WITH THE RESPONDENT NO. 3 AND IN WITNESS WHEREOF I HAVE SIGNED HEREUNDER ON THIS 18TH DAY OF MARCH 2021 AT TARAPUR, DIST-PALGHAR



AFFIDAVIT

Solemnly affirmed before me, by... Mr. Gaganan Sahabrao Jadhav Age... 52 Yrs OCC... Service R/o... M.D.C. Tarapur, Palghar Who is identified before me by Adv. V. Y. Awad To whom I know Personally.



NOTED & REGISTERED AT Serial No. 292 Register No. 01 Dated. 18/03/2021 This Document Contains Total 05 Pages

Adv. V. Y. Awad NOTARY GOVT. OF INDIA

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 3756 OF 2020

TARAPUR INDUSTRIAL APPELLANT(S)
MANUFACTURERS ASSOCIATION (TIMA)

VERSUS

AKHIL BHARTIYA MANGELA SAMAJ RESPONDENT(S)
PARISHAD & OTHERS

WITH

CIVIL APPEAL NO. 3638 OF 2020

ORDER

We have heard learned Senior Advocates for the appellants and the first respondent - Akhil Bhartiya Mangela Samaj Parishad, at length.

Having considered the issues raised, we do not think it would be appropriate and proper to admit the appeals and keep them pending in view of the order we propose to pass, which is as under:

- a) The appellants will, within 15 days, file ground-wise objections to the report submitted by the Monitoring Committee specifically indicating the challenges, including the challenge to the quantum of compensation.
- b) Copy of the objections would be furnished to the Monitoring Committee and Akhil Bhartiya Mangela Samaj Parishad before they are filed before the National Green Tribunal.
- c) The Monitoring Committee may file reply to objections, if it deems proper and necessary, within such time as stipulated by the National Green Tribunal.

- d) Akhil Bhartiya Mangela Samaj Parishad would file reply to the objections within 15 days after they are served with the copy of the objections, or within such extended time as granted the National Green Tribunal.
- e) The appellant, namely Tarapur Industrial Manufacturers Association (TIMA), or the individual units as identified in the report submitted by the Monitoring Committee, shall deposit 30% of the compensation amount within one month from today. In case of failure to deposit, their objections would not be heard and decided.
- f) The appellant - Tarapur Environment Protection Society (TIMA), in Civil Appeal No. 3638 of 2020, would deposit 30% of compensation amount as directed by the impugned order within one month from today. In case of failure to deposit, their objections would not be heard and decided.
- g) The compensation mentioned in clauses (e) & (f) will include compensation as awarded under the head of 'Super Fund'.
- h) Subject to the aforesaid deposits being made within the time stipulated, directions contained in the impugned order towards compensation would remain in abeyance till the decision on the objections by the National Green Tribunal.
- i) Order dated 17th September, 2020 would stand modified by the order so passed by the National Green Tribunal. The appellants and other parties, subject to their right to challenge the order on the objections to be filed, would abide by the order of the National Green Tribunal. Similarly, right to challenge order dated 17th September, 2020, remains protected and principle of *res judicata* would not apply.
- j) Directions passed in the present order regarding deposit of compensation by the appellants would also abide by the order of the National Green Tribunal, subject to the right to appeal and challenge.

- k) The appellants would, within 3 weeks from today, file an affidavit before the National Green Tribunal specifically stating the steps taken, compliance made, shortfalls remaining and the time period required for making requisite compliance.
- l) National Green Tribunal, if deems appropriate, would direct the Maharashtra Pollution Control Board (MPCB) to submit their status report with regard to compliance, shortfalls and also to meet the assertions made against them by the appellant - TIMA in Civil Appeal No. 3638 of 2020.

Recording the aforesaid, the appeals are party allowed and disposed of with a request to the National Green Tribunal to consider and decide the specific objections of the appellants as expeditiously as possible, without being influenced by the findings in the order dated 17th September, 2020. We clarify that we have not made any comment either way on merits.

There will be no order as to costs.

.....J.
(S. Abdul Nazeer)

.....J.
(Sanjiv Khanna)

**NEW DELHI;
DECEMBER 14, 2020.**

ITEM NO.10 Court 11 (Video Conferencing)

SECTION XVII
ANNEXURE-AS U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 3756/2020

TARAPUR INDUSTRIAL MANUFACTURERS
ASSOCIATION (TIMA)

Appellant(s)

VERSUS

AKHIL BHARTIYA MANGELA SAMAJ PARISHAD & ORS.

Respondent(s)

WITH C.A. No. 3638/2020

(FOR ADMISSION and I.R. and IA No.114318/2020-EX-PARTE AD-INTERIM
RELIEF and IA No.114314/2020-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.114319/2020-PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-12-2020 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE SANJIV KHANNA

For Appellant(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Devashish Bharuka, AOR
Mr. Amit Aghase, Adv.
Mr. Ravi Bharuka, Adv.
Ms. Sarvshree, Adv.
Mr. Justine George, Adv.
Ms. Srishtri Agarwal, Adv.

Mr. C.A. Sundram, Sr. Adv.
Mr. Devashish Bharuka, AOR
Mr. Ramesh Shihag, Adv.
Mr. Ravi Bharuka, Adv.
Ms. Sarvshree, Adv.
Mr. Justine George, Adv.
Ms. Srishtri Agarwal, Adv.

For Respondent(s) Mr. Colin Gonsalves, Sr. Adv.
Mr. Satya Mitra, AOR

Mr. Mukesh Verma, Adv.
Mr. Yash Pal Dhingra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

The appeals are partly allowed and disposed of in
terms of the signed order.

Pending applications shall also stand disposed of.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER

(Signed order is placed on the file.)

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

MISCELLANEOUS APPLICATION NO. 61 OF 2021

IN

CIVIL APPEAL NO. 3756 OF 2020

TARAPUR INDUSTRIAL MANUFACTURERS
ASSOCIATION (TIMA)

Appellant(s)

VERSUS

AKHIL BHARTIYA MANGELA SAMAJ PARISHAD & ORS.

Respondent(s)

WITH

MISCELLANEOUS APPLICATION NO. 62 OF 2021

IN

CIVIL APPEAL NO. 3638 OF 2020

O R D E R

We have heard learned counsel for the parties.

In our order dated 14th December, 2020, clause (e) and
(f) read as under:

- e) The appellant, namely Tarapur Industrial Manufacturers Association (TIMA), or the individual units as identified in the report submitted by the Monitoring Committee, shall deposit 30% of the compensation amount within one month from today. In case of failure to deposit, their objections would not be heard and decided.
- f) The appellant - Tarapur Environment Protection Society (TIMA), in Civil Appeal No. 3638 of 2020, would deposit 30% of compensation amount as directed by the impugned order within one month from today. In case of failure to deposit, their objections would not be heard and decided.

M.A. No. 61/ 2021 in C.A. No. 3756/ 2020

Under Clause (e) and (f), we had directed the parties to deposit 30 per cent of the compensation amount within a period of one month from the date of the said Order. Having regard to the submissions of the learned senior counsel appearing for the applicants, time for deposit of the amount is extended by 30 days.

The deposit shall be made with the authorities indicated in Section 24 of the National Green Tribunal Act, 2010.

The miscellaneous applications stand disposed of.

....., J.
[S. ABDUL NAZEER]

....., J.
[AJAY RASTOGI]

New Delhi;
January 13, 2021.

ITEM NO.36 Court 10 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 61/2021 in C.A. No. 3756/2020
(Arising out of impugned final judgment and order dated 14-12-2020
in C.A. No. 3756/2020 passed by the Supreme Court of India)

TARAPUR INDUSTRIAL MANUFACTURERS ASSOCIATION (TIMA) Appellant (s)
VERSUS
AKHIL BHARTIYA MANGELA SAMAJ PARISHAD & ORS. Respondent(s)

(FOR ADMISSION and IA No.1893/2021-APPROPRIATE ORDERS/DIRECTIONS)

WITH

MA 62/2021 in C.A. No. 3638/2020 (XVII)
(FOR ADMISSION and IA No.2334/2021-APPROPRIATE ORDERS/DIRECTIONS)

Date : 13-01-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. C. A. Sundram, Sr. Adv.
Mr. Devashish Bharuka, AOR
Mr. Sanjiv Goel, Adv.
Mr. Amit Aghase, Adv.
Mr. Ravi Bharuka, Adv.
Ms. Sarvshree, Adv.
Mr. Justine George, Adv.
Ms. Srishtri Agarwal, Adv.

For Respondent(s) Mr. Colin Gonsalves, Sr. Adv.
Ms. Meenaz Kaklaia, Adv.
Mr. Satya Mitra, AOR

UPON hearing the counsel the Court made the following
O R D E R

The miscellaneous applications stand disposed of in
terms of the signed order.

(NIDHI AHUJA)
AR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)

[Signed order is placed on the file.]

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

MISCELLANEOUS APPLICATION NO. 380 OF 2021

IN

CIVIL APPEAL No(s). 3638 OF 2020

TARAPUR ENVIRONMENT PROTECTION SOCIETY

Applicant/
Appellant(s)

VERSUS

AKHIL BHARTIYA MANGELA SAMAJ PARISHAD & ORS. Respondent(s)

O R D E R

Mr. C.A. Sundaram, learned senior counsel appearing for the applicant- Tarapur Environment Protection Society submits that the applicant will deposit a sum of Rs. 2,00,00,000/- (Rupees two crores) today. The statement is taken on record.

He further prays for some time for payment of balance amount of compensation of Rs. 8,79,44,100/- (Rupees eight crores seventy nine lakh forty four thousand and one hundred).

As a last chance, one week's further time is granted to the applicant to pay the balance of Rs. 8,79,44,100/- (Rupees eight crores seventy nine lakh forty four thousand and one hundred).

Application for direction is disposed of accordingly.

.....J.
(S. ABDUL NAZEER)

.....J.
(SANJIV KHANNA)

NEW DELHI
MARCH 04, 2021

ITEM NO.1 Court 11 (Video Conferencing)

ANNEXURE-C
SECTION XVIIS U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 380/2021 in C.A. No. 3638/2020

TARAPUR ENVIRONMENT PROTECTION SOCIETY Petitioner(s)

VERSUS

AKHIL BHARTIYA MANGELA SAMAJ PARISHAD & ORS. Respondent(s)

(FOR ADMISSION and IA No.22682/2021-APPROPRIATE ORDERS/DIRECTIONS)

Date : 04-03-2021 This Application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE SANJIV KHANNAFor Petitioner(s) Mr. C.A. Sundaram, Sr. Adv.
Mr. Devashish Bharuka, AOR
Mr. Amit Aghase Adv.
Ms. Sarvshree Adv.
Mr. Justine George Adv.
Ms. Srishti Agarwal Adv.For Respondent(s) Mr. Colin Gonsalves, Sr. Adv.
Mr. Siddharath Seem, Adv.
Ms. Meenaz Kakalia, Adv.
Mr. Satya Mitra, AORUPON hearing the counsel the Court made the following
O R D E R

M.A. is disposed of in terms of the signed order.

Pending applications, if any, also stand disposed of.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(signed order is placed on the file)

(KAMLESH RAWAT)
COURT MASTER (NSH)



UNITED INDIA INSURANCE COMPANY LIMITED
Regd. Office: 24 Whites Road, Chennai - 600014
(A Govt. of India Undertaking)

CIN U93090TN1938GOI000108

IRDAI Regn No. 545

Receipt No. ERF NGT /20-21/ 74

ACCOUNTS DEPARTMENT
HO:ACS:ERF:2020-21

12 February 2021

M/S TARAPUR ENVIRONMENT PROTECTION SOCI
Plot No: AM-29, MIDC Tarapur

Dear Sir/Madam,

Re: Environment Relief Fund –Confirmation of Receipt

We hereby confirm receipt of Rs.65000000/- (Rupees Six Crore Fifty Lakh Only) to Environment Relief Fund on Feb, 11 2021 towards Supreme court order in relation to order passed by Hon'ble National Green Tribunal (No.64/2016 filed by Akhil Bharat Mangela Samaj v/s MPCB & Ors- Dated 17/09/2020).

Yours sincerely,




(P VISWANADH)
ASSISTANT MANAGER
HEAD OFFICE
UNITED INDIA INSURANCE CO LTD
(Fund Manager – Environment Relief Fund)

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Tel No 044-28575465 Website: www.uiic.co.in Email: viswanadh@uiic.co.in



UNITED INDIA INSURANCE COMPANY LIMITED
Regd. Office: 24 Whites Road, Chennai - 600014
(A Govt. of India Undertaking)

18
ANNEXURE-E

CIN U93090TN1938GOI000108

IRDAI Regn No. 545

Receipt No. ERF NGT /20-21/ 83

ACCOUNTS DEPARTMENT
HO:ACS:ERF:2020-21

12 February 2021

M/S TARAPUR ENVIRONMENT PROTECTION SOCIETY
Plot No: AM-29, MIDC Tarapur

Dear Sir/Madam,

Re: Environment Relief Fund –Confirmation of Receipt

We hereby confirm receipt of Rs.35000000/- (Rupees Three Crore Fifty Lakh Only) to Environment Relief Fund on Feb, 12 2021 towards Supreme court order in relation to order passed by Hon'ble National Green Tribunal (No.64/2016 filed by Akhil Bharat Mangela Samaj v/s MPCB & Ors- Dated 17/09/2020).

Yours sincerely,

(P VISWANADH)
ASSISTANT MANAGER
HEAD OFFICE
UNITED INDIA INSURANCE CO LTD
(Fund Manager – Environment Relief Fund)




UNITED INDIA INSURANCE COMPANY LIMITED

Regd. Office: 24 Whites Road, Chennai - 600014

(A Govt. of India Undertaking)

ANNEXURE-F

CIN U93090TN1938GOI000108

IRDAI Regn No. 545

Receipt No. ERF NGT /20-21/ 85

 ACCOUNTS DEPARTMENT
 HO:ACS:ERF:2020-21

12 February 2021

 M/S TARAPUR ENVIRONMENT PROTECTION SOCIETY
 Plot No: AM-29, MIDC Tarapur

Dear Sir/Madam,

Re: Environment Relief Fund –Confirmation of Receipt

We hereby confirm receipt of Rs.9000000/- (Rupees Ninety Lakh Only) to Environment Relief Fund on Feb, 12 2021 towards Supreme court order in relation to order passed by Hon'ble National Green Tribunal (No.64/2016 filed by Akhil Bharat Mangela Samaj v/s MPCB & Ors- Dated 17/09/2020).

Yours sincerely,


 (P VISWANADH)
 ASSISTANT MANAGER
 HEAD OFFICE
 UNITED INDIA INSURANCE CO LTD
 (Fund Manager – Environment Relief Fund)

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UNITED INDIA INSURANCE COMPANY LIMITED²⁰
Regd. Office: 24 Whites Road, Chennai - 600014
(A Govt. of India Undertaking)

ANNEXURE-G

CIN U93090TN1938GOI000108

IRDAI Regn No. 545

Receipt No. ERF NGT /20-21/ 95

ACCOUNTS DEPARTMENT
HO:ACS:ERF:2020-21

04 March 2021

M/S TARAPUR ENVIRONMENT PROTECTION SOCI
Plot No: AM-29, MIDC Tarapur

Dear Sir/Madam,

Re: Environment Relief Fund –Confirmation of Receipt

We hereby confirm receipt of Rs.18000000/- (Rupees One Crore Eighty Lakh Only) to Environment Relief Fund on Mrz, 4 2021 towards Supreme court order in relation to order passed by Hon'ble National Green Tribunal (No.64/2016 filed by Akhil Bharat Mangela Samaj v/s MPCB & Ors- Dated 17/09/2020).

Yours sincerely

(P VISWANADH)
ASSISTANT MANAGER
HEAD OFFICE
UNITED INDIA INSURANCE CO LTD
(Fund Manager – Environment Relief Fund)



Recd
Recd
13/3/21

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UNITED INDIA INSURANCE COMPANY LIMITED

Regd. Office: 24 Whites Road, Chennai - 600014
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21

ANNEXURE-H

CIN U93090TN1938GO1000108

IRDAI Regn No. 545

Receipt No. ERF NGT /20-21/ 94

ACCOUNTS DEPARTMENT
HO:ACS:ERF:2020-21

04 March 2021

M/S TARAPUR ENVIRONMENT PROTECTION SOC
Plot No: AM-29, MIDC Tarapur

Dear Sir/Madam,

Re: Environment Relief Fund –Confirmation of Receipt

We hereby confirm receipt of Rs.2000000/- (Rupees Twenty Lakh Only) to Environment Relief Fund on Mrz, 4 2021 towards Supreme court order in relation to order passed by Hon'ble National Green Tribunal (No.64/2016 filed by Akhil Bharat Mangela Samaj v/s MPCB & Ors- Dated 17/09/2020).

Yours sincerely,

(P VISWANADH)
ASSISTANT MANAGER
HEAD OFFICE
UNITED INDIA INSURANCE CO LTD
(Fund Manager – Environment Relief Fund)



Received

P. Viswanadh
13/3/21

At United India, It's always U before I
Tel No 044-28575465 Website: www.uiic.co.in Email: viswanadh@uiic.co.in



UNITED INDIA INSURANCE COMPANY LIMITED

Regd. Office: 24 Whites Road, Chennai - 600014
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22
ANNEXURE-I

CIN U93090TN1938GOI000108

IRDAI Regn No. 545

Receipt No. ERF NGT /20-21/ 97

ACCOUNTS DEPARTMENT
HO:ACS:ERF:2020-21

15 March 2021

M/S TARAPUR ENVIRONMENT PROTECTION SOCI
Plot No: AM-29, MIDC Tarapur

Dear Sir/Madam,

Re: Environment Relief Fund –Confirmation of Receipt

We hereby confirm receipt of Rs.47944100/- (Rupees Four Crore Seventy Nine Lakh Forty Four Thousand One Hundred Only) to Environment Relief Fund on Mar, 5 2021 towards Supreme court order in relation to order passed by Hon'ble National Green Tribunal (No.64/2016 filed by Akhil Bharat Mangela Samaj v/s MPCB & Ors- Dated 17/09/2020).

Yours sincerely,

(P VISWANADH)
ASSISTANT MANAGER
HEAD OFFICE
UNITED INDIA INSURANCE CO LTD
(Fund Manager – Environment Relief Fund)



At United India, It's always U before I

Tel No 044-28575465 Website: www.uiic.co.in Email: viswanadh@uiic.co.in



UNITED INDIA INSURANCE COMPANY LIMITED

Regd. Office: 24 Whites Road, Chennai - 600014
(A Govt. of India Undertaking)

ANNEXURE-²³

CIN U93090TN1938GOI000108

IRDAI Regn No. 545

Receipt No. ERF NGT /20-21/ 98

ACCOUNTS DEPARTMENT
HO:ACS:ERF:2020-21

15 March 2021

M/S TARAPUR ENVIRONMENT PROTECTION SOCI
Plot No: AM-29, MIDC Tarapur

Dear Sir/Madam,

Re: Environment Relief Fund –Confirmation of Receipt

We hereby confirm receipt of Rs.40000000/- (Rupees Four Crore Only) to Environment Relief Fund on Mar. 12 2021 towards Supreme court order in relation to order passed by Hon'ble National Green Tribunal (No.64/2016 filed by Akhil Bharat Mangela Samaj v/s MPCB & Ors- Dated 17/09/2020).

Yours sincerely,

(P VISWANADH)
ASSISTANT MANAGER
HEAD OFFICE
UNITED INDIA INSURANCE CO LTD
(Fund Manager – Environment Relief Fund)



